

§~2

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (C) No. 2161/2017 & CM 9415/2017 (Stay), CM 15950/2017 (Directions) & CM 43523/2018 (Directions)

DELHI ROZI-ROTI ADHIKAR ABHIYAN Petitioner
Through: Mr. Sanjay Parikh, Sr. Advocate
with Mr. Prasanna S, Ms. Sanjana Srikumar
and Mr. Kanav Veer Barman, Advocates
with Ms. Anjali Bhardwaj, Ms. Amrita Johri
and Ms. Dipa Sinha, Petitioners in person.

versus

UNION OF INDIA AND ORS Respondents
Through: Mr. B.K. Shukla, CGSC for
R-1/UOI.
Mr. Sanjay Jain, ASG with Mr. Anuj
Aggarwal, ASC for R-2/GNCTD.
Mr. Zoheb Hossain, Advocate for R-3.

CORAM:
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

% **ORDER**
17.08.2020

HEARD THROUGH VIDEOCONFERENCING

CM 15238/20200 (by the petitioners for direction)

1 This application has been moved by the petitioners stating *inter alia*

that the respondent No.2/GNCTD be directed to resume the scheme of providing dry ration under the Mukhya Mantri Corona Sahayta Yojna or any other Scheme, to continue accepting E-coupon applications, to continue operating kiosks/helpdesks for facilitating the applicants for receiving the benefit of dry ration and to ensure resumption of hunger relief centres for providing hot cooked meals.

2 Pleadings in the application are complete.

3 Having perused the replies filed by two departments of the respondent No.2/GNCTD, we have expressed our disinclination to entertain the present application. However, Mr. Parikh, learned Senior Advocate appearing for the petitioners states that in the common rejoinder filed in response to the two affidavits filed by the Delhi Government, it has been specifically stated that there is still a requirement for provision of free cooked meals to hunger relief centres, for providing ration to non-PDS beneficiaries and for providing cooked food to those who are staying at night shelters.

4. However, we do not find any relevant material to back the said averments. Mr. Parikh, learned Senior Advocate states that sometime may be granted to the petitioners to come back with some firm figures.

5 We deem it appropriate to direct the Member Secretary, Delhi Legal Service Authority (DLSA) to examine the pleadings in the application and conduct an independent recce before filing a Status Report, keeping in mind the current situation. The Status Report shall indicate as to whether there is any need to continue with the hunger relief camps, to continue providing dry ration to the non-PDS beneficiaries as also providing cooked food to those who are using night shelters provided by the DUSIB. The said Status Report shall be filed well before the next date of hearing, with copies furnished to

the counsel for the petitioners and the respondents. A copy of this order be e-mailed directly to the Member (Secretary), DLSA, for information and compliance.

HIMA KOHLI, J

SUBRAMONIUM PRASAD, J

AUGUST 17, 2020
A